

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

No. L-1/44/2010-CERC

Date of Order: 10.2.2012

In the matter of

Computation of PoC Charges and Losses for 2012-2013 in accordance with Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

And

In the matter of

National Load Despatch Centre

..... **Respondent**

ORDER

Regulation 7(1)(l) and Proviso to 7(1)(o) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended (hereinafter "Sharing Regulations") provides as under:-

Regulation 7(1)(l)

"Overall charges to be shared among nodes shall be computed based on the Yearly Transmission Charge apportioned to each of the lines of the ISTS Licensees. The Yearly Transmission Charge, computed for assets at each voltage level in accordance with the provisions of these regulations shall be provided by the respective ISTS transmission licensee. The Yearly Transmission Charge of the sub-stations shall be apportioned to the lines emanating from each sub-station. Average Yearly Transmission Charge per circuit kilometre (for each voltage level and line configuration viz., 400 KV D/C twin Moose, 400 kV Quad Moose, 400 kV Quad Bersimis etc., 765 kV system charged at 400 kV shall be considered as high capacity 400 kV line (Quad) lines.) shall be used for the computation of nodal charges;

Provided that the YTC shall be revised on a six monthly basis i.e. on 1stApril and 1st October in the first full year and subsequently on quarterly basis, i.e. on 1stApril, 1stJuly, 1stOctober and 1stDecember."

Proviso to Regulation 7(1)(o)

"Provided that a single scenario based on average generation and demand data published by the Central Electricity Authority shall be considered for determination of PoC charges for the year 2011-12 or for such further period as the Commission may decide based on the availability of node-wise forecast data for different scenario from the DICs."

2. After taking into account the availability of forecast data for computation of PoC charges and losses, the Commission in order dated 2.1.2012 had directed for continuation of single scenario for the year 2012-13 as under:-

"7. After taking the said facts into consideration, we are of the view that the PoC charges and losses for the year 2012-13 should be decided in accordance with the proviso to Regulation 7 (1)(o) of the Sharing Regulations. Accordingly, we direct IA to consider the average generation and demand data published by Central Electricity Authority for determination of PoC charges for the year 2012-13."

3. Regulation 7(1)(o) provides for computation of transmission charges and losses on the basis of five scenarios for peak and other than peak conditions. Accordingly, the Implementing Agency is required to carry out ten load flow studies in a year. However, in view of the decision of the Commission to adopt single scenario for the year 2012-13, it has become necessary to clarify the periodicity of load flow studies till the single scenario for computation prevails. Proviso to Regulation 7(1)(l) provides for revision of YTC on six monthly basis during the first full year and subsequently on quarterly basis i.e. on 1st April, 1st July, 1st October and 1st December of the year. Since, YTC is required to be revised periodically, the new transmission assets which are commissioned during the year are required to be captured in the load flow studies in order to make the YTC representative in character. Accordingly, it is necessary that the Implementing Agency carries out the load flow studies for computation of PoC charges and losses commensurate with the periodicity of revision of YTC.

4. The Implementing Agency is directed to carry out the load flow studies and compute the PoC charges and losses accordingly.

Sd/-
(M.DEENA DAYALAN)
MEMBER

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON